

an>

Title: Regarding situation arising due to use of endosulfan in Kasargod, Karnataka.

SHRI P. KARUNAKARAN (KASARGOD): I would like to place before this House a very serious issue with regard to the States of Kerala and Karnataka. The continuous use of endo-sulphan has caused adverse effects on human beings and also on the environment.

In my own district Kasargod, there are about 11 panchayats which are affected. So far, 500 people have already died and 10,000 people are taking treatment. It is true that the nearby areas of Kasargod like Sullia and adjacent parts of Karnataka have been adversely affected. The Government of Kerala has requested for financial assistance for a special package. It is not possible for the State Government alone to meet the demands because young children, women and others are suffering. The State Government has already made the demand last time. The Central Government has not taken any decision. The Stockholm Convention has already banned endosulfan. The Supreme Court of India has also taken the same decision. Indian Government has also taken the decision. I would like to place before you that in the website it is seen that this poisonous pesticide is included in the list of pesticides. It is highly objectionable. The Government should take note of this. This should not be allowed because it is against the decision taken by the Supreme Court and also the Geneva Convention. With these words, I conclude.

HON. SPEAKER: Shri M.B. Rajesh and Shrimati P.K. Sreemathi Teacher are allowed to associate with the matter raised by Shri P. Karnakaran.